

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Docket No. 81/GT/2012

Date: 14.12.2012

To,

Executive Director (Commercial),
NTPC Ltd,
Core-7, Scope Complex,
7, Institutional area, Lodhi Road,
New Delhi- 110003

Sir,

Subject: **Docket No. 81/GT/2012**: Petition for Approval of tariff from the anticipated Date of commercial operation (COD) of Unit-I to 31.3.2014 of Muzaffarpur TPS (2x110 MW).

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/beneficiaries, latest by **4.1.2013**:

- (a) Whether Unit-I of MTPS is declared under commercial operation on the expected Date of commercial operation (COD) of 30.9.2012. If yes, the revised tariff claim based on actual capital cost along with all revised forms is to be filed. Also, the following details on actual cost basis are to be furnished:
- i. Form 9A & 9B;
 - ii. Audited financial statements (with notes) as on COD of Unit-I;
 - iii. Year-wise statement separately showing all details in respect of interest and finance charges capitalized upto COD indicating therein:
 - a) Total amount of interest & finance charges for the period;
 - b) Interest and finance charges taken to P&L A/c ; and
 - c) Balance interest and finance charges capitalized to gross block as on COD.
 - iv. Asset-wise and party-wise un-discharged liabilities details included in capital cost claimed.

- (b) If the COD has not happened as scheduled, the present status along with justification, to be furnished.
- (c) Unit wise reconciliation between the capital cost claimed as on date of COD with the gross block of financial accounts, to be submitted.
- (d) Period wise details of drawal of Rashtriya Sam Vikas Yojna (RSVY) grant to match the amount mentioned in Form 1A along with relevant documentary proof, to be submitted. Also, a reconciliation of these grants with financial accounts of the company is to be provided.
- (e) Soft copy of the petition (including all forms) has been provided in PDF format. All forms in editable excel format consisting of all links for computation, to be submitted.
- (f) Details relating to date of drawal, rate of interest, effective date of repayment in respect of the loan of Package 1 and 2 as claimed in Form 7 of the petition, along with copy of the loan agreement pertaining to the same, to be furnished.
- (g) The details provided in Form 14 are on annual basis whereas quarter wise details of computation shall be required. Therefore, editable soft copy of IDC calculation (with links) in respect of interest up to the COD showing therein the workings to arrive at drawal amount, interest debit amount, financial charges etc. (along with applicable interest rate for the period under consideration), to be provided.
- (h) Soft copy (with links) in respect of notional IDC calculation representing Form 14A along with the details as to how the notional IDC is considered in computing capital cost, to be submitted.
- (i) Year-wise details of the following in respect of interest on loan for the period 2012-13 and 2013-14, to be submitted as under:
 - a) Total interest for the period
 - b) Total interest capitalized to gross block during the period
 - c) Total interest transferred to CWIP during the period
 - d) Total interest charged to revenue during the period.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/clarification.

Yours faithfully,

Sd/-

(B. Sreekumar)
Deputy Chief (Law)